

**GOVERNMENT OF INDIA  
MINISTRY OF CORPORATE AFFAIRS  
LOK SABHA  
UNSTARRED QUESTION NO. 115  
ANSWERED ON MONDAY, JULY 18, 2022/  
ASHADHA 27, 1944 (SAKA)  
CSR SPENDING IN RAJASTHAN**

**QUESTION**

**115. SHRI HANUMAN BENIWAL:**

**Will the Minister of CORPORATE AFFAIRS be pleased to state:**

- (a) the details of amount spent on Corporate Social Responsibility(CSR) projects in Rajasthan during each of the last five years;**
- (b) the details of such ten major projects in Rajasthan;**
- (c) whether cases of misappropriation of funds under CSR or non-utilisation of such funds have come to the notice of the Government; and**
- (d) if so, the details of companies against which cases have been reported and the action taken against those companies?**

**ANSWER**

**MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION; MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF PLANNING AND MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS**

**[RAO INDERJIT SINGH]**

**(a) & (b): The broad framework for Corporate Social Responsibility (CSR) has been provided under Section 135 of the Companies Act, 2013 ('Act'), Schedule VII of the Act and Companies (CSR Policy) Rules, 2014. All data related to CSR filed by companies in MCA21 registry including details of projects are available in public domain and can be accessed at [www.csr.gov.in](http://www.csr.gov.in). On the basis of the filings made by companies in the MCA 21 registry, the CSR spent by all the companies in the State of Rajasthan during last five financial years 2016-17, 2017-18, 2018-19, 2019-20 and 2020-21 is as follows:**

<b>Financial Year</b>	<b>2016-17</b>	<b>2017-18</b>	<b>2018-19</b>	<b>2019-20</b>	<b>2020-21</b>	<b>Grand Total</b>
<b>CSR Amount Spent (INR Cr.)</b>	<b>324.23</b>	<b>443.35</b>	<b>595.44</b>	<b>733.95</b>	<b>643.07</b>	<b>2740.04</b>

**(Data upto 31.03.2022) [Source: National CSR Data Portal]**

**Further, the companies are required to file the CSR data for the financial year 2021-22 on or before 31.03.2023.**

**(c) & (d): Under the Act, CSR is a Board driven process and the Board of the company is empowered to plan, decide, execute and monitor CSR activities based on the recommendations of its CSR committee. The CSR architecture is disclosure based and CSR mandated companies are required to file details of CSR activities annually in MCA21 registry. The Government monitors the compliance of CSR provisions through the disclosures made by the companies in the MCA 21 registry. Whenever any violation of CSR provisions is reported, action against such non-compliant Companies is initiated as per provisions of the Act after due examination of records and following due process of law. So far, sanction for prosecution has been accorded in 366 cases. Of these, 155 applications for compounding have been made and 105 cases have been compounded. Now, the non-compliance of CSR provisions has been converted as a civil wrong w. e. f. 22<sup>nd</sup> January, 2021.**

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